SHRI BHUPESH GUPTA: You are there to guide us. Most infortunately I was not allowed when I got up to support Mr. Pranab Mukherjee.

CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPOR-TANCE

Reported Cheating of Air-India by more than R_S, 1 crore by it_S Agents in the Philippines, Iran and within the Country

SHRI DINESH GOSWAMI (Assam). Sir, I rise to call the attention of the Minister of Tourism and Civil Aviation to the reported cheating of Air-India by more than rupees one crore by its agents in the Philippines, Iran and within the country and the action taken by Government in this regard.

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): Mr. Deputy Chairman, Sir, in Philippines, Air India has an off-line office. The revenue generated by Air India prior to dealing with Odyssey in 1976/77 in Philippines was Rs. 1.80 lakhs. Air India was not dealing with my agent at that time. In the first quarter 1977, movement of labour traffic commenced from Philippines to the Gulf and Odyssey Corporation was a main supplier of the traffic.

Thereafter in early 1977, Air India East Asia Offices started dealing with this organisation. During 1977, Odyssey produced Rs. 5.08 lakhs of business. During 1978-79, the business rose to Rs. 36.39 lakhs and in April, 1979 to September, 1979, the sales increased to Rs. 37.98 lakhs. The total monies received from this organisation in two and half years from April, 1977 to September, 1979 was Rs. 80 lakhs. The credit period given to the party was sixty days as was given by Philippines Airlines. In June. 1978. Air-India headquarters seeing the sales increase, asked their East Asia region to reduce the credit of 45 days so as to reduce the risk of the financial liability. The erganisation, however, did not agree. In order not

to jeopardise good revenue from this source. Air India's Philippines office continued dealing with party as payments were received without any default. It was only in September, 1979, the first default took place, the outstanding amount being Rs. 12.29 lakhs in respect of sales in August-September, 1979. In view of this, sales by Odyssey were disallowed from October, 1979, and all arrangements were terminated in December, 1979. Owing to Air India's pressure, the organisation gave a cheque for, the outstanding 1980 which was amount in January, not honoured. Civil and Criminal proceedings have been initiated against Odyssey for recovering the outstanding money. Disciplinary proceedings against the Regional Director, East Asia, Manager, Hongkong and Sales Manager, Philippines have been instituted.

Ajanta Travel has been Air India's General Sales Agents and handling Agents for Air India flights at Tehran 1981. They were February. originally appointed in 1966. Till the end of 1977, the working arrangements with this organisation was smooth except for a dispute regarding the handling charge for Air India's flights since the GSA was overcharging. Air India using a higher rate of exchange between the pound sterling and Iranian payments were Rials. However, all received more or less by due dates till the end of 1977.

Due to the political situation in Iran, the IATA Agents delayed making payments on sales made by them to the GSA who also started delaying payments to Air ladia. The total sales generated through the GSA was alound Rs. 25 lakks per month from mid-1977

The total outstanding is Rs. 45.28 lakhs. This outstanding will in fact come down to approximately to Rs 36 lakhs after making legitimate adjustments in respect of claim made by the GSA. The outstanding has arisen in view of the unauthorised claims from 1978 made by the GSA.

Air India's legal Advisers were not until recently in favour of the termi-

nation of the GSA agreement or legal action being taken, in view of the lack of adequate legal machinery in Teheran. They had advised Air India to reach a negotiated settlement with the GSA. Since there has been no payment received from the GSA. Air India Legal Adviser in Teheran has now advised the termination of GSA agreement and launching of legal proceedings. This has been done by Air India.

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Air India could not terminate the agreement earlier as GSA was needed in Teheran to cover the wide sales Area as Air-India did not have adequate establishment and no other party could be considered as GSA due to the political turmoil. With the cancellation of the GSA agreement Air India has now 'ecided to strengthen its own establishment.

Polaris is an IATA approved agent located in Baroda. The default to Air India is in respect of sales for the period November 15, 1980 to January 10, 1981.

The agent made remittances on fortnightly basis for the preceding fortnight. Payments for the second fortnight of November, (Rs. 9.22 lakhs) and for the first fortnight of December (Rs. 12.77 lakhs), payment were made by cheques on 15th and 30th December respectively. These cheques were not honoured.

For the second fortnight of sember, and for the period from 1st to 10th January, 1981, no payment was made. Thus the total outstanding was Rs. 36 lakhs. On Air India constantly persuing the matter, the agent paid Rs. 4 lakhs on 14th January, 1981 and Rs. 6.8 lakhs by the end of January. This reduced the outstanding from Rs. 36 lakhs. No further lakhs to Rs. 25.64 payment has been made by the Agent. Criminal and Civil proceedings have been launched against him. This agent also owes Rs. 18 lakhs to other airlines.

Investigations are being made to establish if any Air India's officials are responsible for this default.

At Air India's instance, IATA has declared this Agent 'in default' and Air India and other airlines are not dealing with the agent now.

Happy Travels is an IATA approved agent located in Bombay. This agency defaulted for Cargo sales made during the period May 16th to May 31st, 1980 and the net sales amounted to Rs. 6.60 lakhs

The agency also defaulted to the extent of Rs. 5 lakhs due to the other airlines. On the advice of Air India this agent was declared 'in default' by IATA. The agent has been given time till 31st March, 1981 by IATA to settle the outstanding amount to all airlines. failing which the agency will be removed from the IATA approved list and carriers can institute legal proceedings against them. Air India will institute legal proceedings if payment is not received by 31st March, 1981. The bank guarantee of Rs. 2.50 lakhs has encashed bу Air

MR. DEPUTY CHAIRMAN: I would like to request honourable Members that we should conclude by 3, and every Member may kindly be very brief in his observations and ask only relevant questions because a lot of things have already been given by the Minister.

SHRI DINESH GOSWAMI: Sir, I shall be very brief. The reply given by the honourable Minister that there has been a default to the tune of Rs. 1 crore by the various agencies in Philippines, in our own country, and in Teheran by agencies whose names are very attractive: Odyssey, Ajanta, Polaris, Happy Travels, though their performances are not at happy. The honourable Minister said that he has instituted legal proceedings. We know that whenever you take legal proceedings; it is not only time-consuming and in the legal proceedings a lot of money has to be spent; Air India shall have to spend a lot of money in the proceedings, and even in ultimately the amounts are recovered, the expenditure in the proceedings also will have amounted to

[Shri Dinesh Goswami]

the same. However, some of the questions remain unanswered. Sir, as you have put a time-limit on me, I shall straightway go to those questions. The fact remains that so far as Happy Travels is concerned, in spite of the fact that it defaulted Rs. 6.60 lakhs, we could recover only Rs. 2.50 lakhs by way of securities. So far as their securities are concerned, of Odyssey, Polaris, their security was Ajanta. much less than the default which has taken place. I have come to know that the security is much less because the security is only calculated on the basis of the booking that they handle. Discounts are not taken into account. with the result, the business handled by the travel agents, the quantum of money involved, is much more than the security which you take from them. In fact, if the security had been taken on the basis of business handled, today Air India would not have been facing this difficulty, because it would have been in a position to recover the amounts I understand in Teheran the Legal Adviser advised, against legal proceedings, termination of the contract. The firm at Teharan, Odyssey defaulted from September, gave two cheques which were not honoured. In any country if a cheque, once given, is not honoured, it is a criminal offence. So why did you not at that point of time terminate the contract? Because, ultimately if the contract had been terminated, the firm would have to approach the court of law saying that the contract had been terminated. And I am sure in any country of the world in the court of law, if you are in default and if you give a cheque which is not honoured, then you are undoubtedly not in a position to press your claim So I would ask the Minister, firstly, why is it that knowing fully well that such defaults are taking place not only in our Airlines but in other Airlines also, the Minister or Air India did not take steps to see not only in security taken on the basis of the amount handled but also on the basis of dis-Because, otherwise in my submission, I feel this has become a

very artificial way of doing things. In our own country, Baroda, which is right under your nose, so far as Polaris is concerned, the Minister admitted that an amount of Rs. 36 lakhs is yet to be recovered from these agents. He has defaulted other Airlines to the extent of Rs. 18 lakhs.

So far as Polaris is concerned, there are some fundamental questions which Air India will have to answer. The Minister has stated that Polaris is an IATA agent. I am told that they are not permitted to give incentives and discounts. If that is the position, how is it that Polaris was given incentives. In this country there is a definite law against undercutting. When we travel we have seen that Air India does not give you tickets on the same lines as the other airlines do. Undercutting is not permitted. Not only that, there is a law which probably goes to the extent of punishing with imprisonment any person indulging in undercutting. How was it that undercutting and discount were allowed so far as Polaris was concerned? The agency Polaris does not have even the requisite staff. Air India endorses the ticket in the name of the agent. The consumer does not get the benefit of the discount offered but a percentage also goes to some of the officers in the Air India. I would like the hon. Minister to examine this question. In the case of discount, the customer ultimately does not get any benefit. If the customer get the discount, I can understand the logic of it. In spite of the fact that there is a law against undercutting in this country, how is this permitted? How is it that it is being allowed under your very nose, in front of your headquarters, when the benefit thereof has not gone to the customers. This is shared between the staff and sometimes the travel agents. You have allowed them to default to the extent of Rs. 36 lakhs and secondly their cheque has not been honoured. Is it a fact that in the Air India there is lot of corruption in the appointment of these agents? In Canada and in America we had heard about this earlier. There was a case in Bangkok also where the

Air India staff objected. In America you tried to give it to somebody against Government regulations. this House I recall a number of references to that. Is it also a fact that the Air India is in a bad shape because of lack of modernisation? You have tried or taken some ad hoc measures to improve the situation. In the recent past for Airlines coming from America to Delhi was cut off and Bombay was put with the result that staff at various capitals did not know which Aircraft of Air India will go where...

MR. DEPUTY CHAIRMAN: does not come under this. It is about the working of the Airlines.

SHRI DINESH GOSWAMI: A large number of Air India routes were diverted. Since we are short of time. I will straightaway put my questions. Why undercutting and discounts were allowed In this country in spite of a definite law you have permitted undercutting and discount How is Is f: a fact that traffic has been diverted from Air India to Airlines of other nations in the recent past because of mismanagement in the Mir India? Will you kindly give specific answers to these questions?

SHRI A. P. SHARMA; I am grateful to you for your remark in the beginning that the information given in this statement made by me is so much in detail that as a matter of fact there is practically no scope for giving any further information regarding the whole thing. I have explained what has happened in this case and I have also explained the position as to what measures Air India is taking to remedy the situation in these places. Sir, my friend has raised certain points which do not concern this Calling-At-Motion. For example, Sir, he has vaised the question of America and Canada; as a matter of fact, he has raised the question of the working of Air-India; and he has also raised the question of diversion of traffic.

All these things do not come within the purview of this Calling-Attention Motion. But I would like to assure my friend that so far as India is concerned, Air-India will never be interested in diverting traffic to other airlines because, you see, Sir, it will be at their own cost, at the cost of their own existence. No airline would like to do that, Sir; so, what to talk of Air-India? Therefore, this answers the point so far as diversion of traffic is concerned.

SHRI DINESH GOSWAMI: I did not say that. I said that passengers are diverting themselves to other airlines because of lack of proper mana. gement in Air-India.

SHRI A. P. SHARMA: That question is again regarding the working of Air-India only. Sir, if he wants to discuss this point, separately, we will definitely discuss. But he has raised certain other points in connection with this Calling-Attention Motion and, in this respect also, I would like to ask: Today, when all the efforts have failed to realise the moneys that were due to Air-India, what other remedial measure is here which could be taken than ultimately to launch proceedings against these agents and terminate their agencies? Мy friend has also said that the legal ceedings are time-consuming and expensive. But, Sir, there does not appear to be any other alternative. If my friend could suggest any other alternative, perhaps we will be happy to adopt that. He has further said that these agencies were not terminated and he has asked why these agencies were not terminated. Sir, if you go through the statement, if my friend goes through the statement, it will be seen that it has been explained in such detail...

MR DEPUTY CHAIRMAN: Mr. Minister, your statement $i_{\mathbf{S}}$ very badly typed and such a statement has been circulated

Yes. Sir. SHRI A. P. SHARMA: I will see that in future it does not [Shri A. P. Sharma]

happen. That was perhaps due to a bad machine. I do not know. What I am saying is....

SHRI DINESH GOSWAMI: It is just like the functioning of Air-India.

Sir, the functioning of Air-India and this typing are the same!

SHRI A. P. SHARMA: Sir, whereas I have agreed with your remark about the tying of the Statement, I do not think I can agree with my friend, Shri Diresh Goswami, in respect of his observations about the functioning of Air-India because, every day, I am receiving a number of letters—of course, I am receiving a number of complaints also—and I am receiving a number of letters of appreciation for the services that Air-India and Indian Airlines have been rendering to the people.

Sir. he has also raised the point as to why the agencies were not termi-Sir, the reasons have been given. Now, in one case, the payment was on a fortnightly basis. Now, fifteen days' earnings of that agency were to be remitted to Air-India in the next fortnight. Now, Sir, if this was being regularly received, then, where was the question of termina-It is only when, you see, all persuas ans have failed-one or two cases have come in as part of this Calling. Attention Motion-and when we have not received the payment in time that we have not only terminated the agencies but also we have instituted legal proceedings.

SHRI U. R KRISHNAN (Tamil Nadu): What about under-cutting?

SHRI DINESH GOSWAMI: Sir. I have ruised the question about undercutting.

MR. DEPUTY CHAIRMAN: You have raised too many questions and he can not answer all of them. If you put two or three questions, he can answer. If you raise too many questions, nobody can answer.

SHRI A. P. SHARMA: Sir, regarding the question raised by him about some of the practices adopted by the airlines in several places....

SHRI DINESH GOSWAMI: By Air-India in India

SHRI A. P. SHARMA: ... Air-India has not adopted any practice different from that of the other airlines.

SHRI DINESH GOSWAMI: Sir, this is no answer.

MR. DEPUTY CHAIRMAN: Yes Mr. Nanda.

NARASINGHA PRASAD SHRI Sir, because a NANDA (Orissa): news item appeared in the Press on the 28th February 1981 regarding this default by these agents in the various places, which came to the notice of the Members of Parliament. had to call the attention of the Government to this particular aspect of the matter. It is not that alone. This is confined only to Philippines Teheran and certain agents in our own country. But Air-India has a large number of agents everywhere in the world. And we have been informed that apart from what has been in the disclosed Press. there are many cases of defaults and therefore, Sir, I would like the hon Minister to lay a statement on the table of the House for the satisfaction of the Members on the following points. Firstly, how many agents do the Air India have all over the world: whether there is any amount outstanding against these agents of Air-India elsewhere, apart from the places which have been revealed to us because the attention of the Minister has been drawn to these particular Third: whether the antecedents of these agents are verified and their financial soundness checked before they are appointed as agents on behalf of Air-India. In other words,

Sir. whether any criteria or basis has been laid down for the appointment of these agents, or simply because someone's name appears in the list approved by the ITA he is appoint-Is there any checking of the soundness of those financial carry on transactions running lakhs of rupees? Then, Sir, I would like to know whether any commission or discount is allowed and, if so whether the rate of commission varies from place to place, depending upon the particular Regional ector appointed by the Air-India or Has any standard been Directors? laid down for giving commission? You will notice. Sir that this question is frequently in dispute. I am not going into the details. But I would like to know whether guidelines have been issued by the Ministry so far as the commission or discount is concerned, or is the discount given on ad hoc basis on the overall principle of commercial advantage. (Interruptions). I have not yet finished Sir.

The other point is, what is the amount of realisation by these de-The Minister has the statement that legal proceedings have been started and if it is not possible to realise the amount through legal proceedings some other things will be found out. I am not going But what is the into that question regular basis for realisation? they try to realise the amounts from the agents every week-end every fortnight or every month-end? What is the mode of realisation? Or is the amount realised on the sale of tickets? Or is it on ticket-to-ticket basis realisation? Or is it at the end of the season? You have stated that they have defaulted to the tune of lakhs of rupees. There may be many other agents who might defaulting which may not have come to your notice. If he is possession of all the information he can collect this information later on and place it on the table of the House.

SHRI A. P. SHARMA: My hon. friend, Mr. Nanda ...

SHRI NARASINGHA PRASAP NANDA: Not 'Panda' but 'Nanda'. I find you have correctly pronounced my name today. At least today you have correctly pronounced. (Interruptions)

SHRI A P. SHARMA: My hon. friend, Mr. Nanda, has raised several questions. One of the questions is how many cases of defaults have been there in Air-India Sir, so far as we are concerned, as on date, the of defaults have not been brought to our notice and I am not in a position to tell him how many other cases of defaults are there. He wants me to lay a statement on the Table of the House. I do not know whether he wants a statement regarding the whole position of Air India or he wants to know something else. That is also not clear. his intention is that I should lay a statement on the Table of the House regarding the working Air India, I do not think it will be possible because there is always the Annual Report on the Table of the House and at that time my friend can discuss it.

SHRI NARASINGHA PRASAD NANDA: Let me explain to him my intention. I said very categorically ...

SHRI A. P. SHARMA: At the time of the Ministry's Annual Report or the Demands of the Ministry, he can comment.

MR. DEPUTY CHAIRMAN: The Demands will not be discussed in this House. Your Ministry also may not be discussed. Who knows?

SHRI A. P. SHARMA: He can read the report.

MR. DEPUTY CHAIRMAN: He wants all the lists of General Agents of Air India. If you don't have you can give later on.

SHRI NARASINGHA PRASAD NANDA: He is referring to the Annual Report

SHRI A. P. SHARMA: This is a very wide question and we have to collect information in this regard. About the working of the Air India, it will be stated in the Annual Report and my friend can go through He wanted to know the crite-Sir, it is decided by the IATA itself. So we do not decide any cri-So far as the Sales Agents are concerned he must fulfill two conditions They must have financial soundness and the experience that they have of doing this business, how much understanding they have, how much traffic they generate, etc. All these things There is no hard considered. fast criteria or rule laid down for It is a business conthis purpose. cern and this practice is followed all over the world by other Airlines This is not a new thing that only Air India is doing. So far as the appointment of General Sales Agents is concerned he wanted to know about the commission paid. as I know, 9 per cent commission is paid to the agents and 12 per cent. i.e. 3 per cent more is paid to the General Sales Agents

SHRI NARASINGHA PRASAD NANDA: How did you allow 30 per cent in Philippines?

SHRI A. P. SHARMA: I do not from where he has got it. I said that in Philippines Air India is doing what the other Airlines in that country are doing. I have not said anything else He wanted to know about the mode of payment. As I stated in the statement, the payments are released by cheque on a fixed periodical basis. In the case of non-IATA agents, it is settled between the two parties. it is 60 days. We wanted to reduce it to 45 days. From this he can understand that there is no fixed time limit. It is discussed and

decided between the two parties. In the case of IATA agents, the time limit is fixed. I have said just now that the payments was made on fortnightly basis. These questions have been answered and I do not think that I can add anything more to what is given in the statement.

SHRI NARASINGHA PRASAD NANDA: How much more do you pay to the General Sales Agents?

MR. DEPUTY CHAIRMAN: Three per cent more.

SHRI NARASINGHA PRASAD NANDA: I am not asking about the commission. What is the mode of realisation? What is the basis? Is it by specific agreement?

MR. DEPUTY CHAIRMAN: He said it is 15 days.

SHRI A. P. SHARMA: That is in the case of IATA agents. In the case of non-IATA agents, it is settled between the parties.

श्री शिव चन्द्र झा (बिहार) : उपसभा-पति जी, माननीय मंत्री जी के जवाब से साफ है कि दाल में कुछ काला है एयर इंडिया की फकंशनिंग में !

श्री **ग्रनना प्रसाद शर्या**: जांडिस वाले को सब पीला ही नजर ग्राता है।

श्री शिव चन्द्र झा जब सवाल यहां एखा गया तो उन्होंने एक्सेप्ट किया कि हां दो तीन केसेज हैं जिन के बारे में प्रोसीडिंग्स चल रही है और फिर जब सवाल किया गया तो कहा कि जब कोई बात ग्रायेगी तो हम देखेंगे। इस लिये मेरा पहला सवाल है कि सारे एयर इंडिया का मनेजमेंट मिसमनेज हो रहा है और उस के मार्डनाइजेंशन की बात भी कुछ हुई है ग्रौर उस के ग्राधार पर हम कह सकते हैं कि वहां गड़बड़ी है। हम लोग न्यूजीलैंड जा रहे थे एयर इंडिया के प्लेन में——

श्री उपसभापति : ग्राप प्रश्न पर ग्राइये । जनरल डिस्कशन मत करिये।

Calling Attention re.

श्री शिव चन्द्र झा : ग्राप घड़ी देखिये । एक मिनट में मैं ग्रपनी बात करना चाहता हूं श्रौर उतने समय में ही कह दुंगा। श्राप घड़ी देखिये । तो जब हम लोग हांगकांग तक गये तो वहां जा कर हम को दूसरा प्लेन लेना था। मिर्घा साहब हमारे साथ थे। मैंने उन से कहा कि ग्रच्छा होता कि हम लोग बैलगाडी से हांगकांग भाते इस लिये कि उस में वहत सी खामियां थीं। तो मेरा पहला सवाल है कि यह जो एजेंट्स एजेंसी लिये हुये हैं ग्रीर डिफाल्टर्स हैं. पेमेंट में गडबडियां करते हैं ग्रीर ग्रीर बातों को लेकर ग्रौर जिन को ग्राप भी फील करते हैं लेकिन कहना नहीं चाहते है तो क्या इस की जांच के लिये ग्राप कोई उच्चस्तरीय कमेटी विठायेंगे, संसदीय कमेटी बैठे तो अच्छा है, नहीं तो दूसरी कोई कमेटी बिठायेंगे ताकि वह इन सब बातों की जांच कर सकें, उन के ग्रंदर जाय और ग्राप को सुझाव दे कि एयर इंडिया का मनेजमेंट कैसे होना चाहिए।

दूसरी बात, ग्राप के एजेंट्स ग्राप के रैफिक को डाइवर्ट नहीं करते है ऐसा उन्होंने कहा, लेकिन फिर वही बात आ जाती है कि उन की अपनी ही कार्यवाही से उन का ट्रैफिक डाइवर्ट हो जाता है ...

श्री उपसभापति : इस से यह प्रश्न उठता नहीं । स्राप दूसरा प्रश्न पूछिये ।

That part will not be replied to, Mr. Jha.

SHRI SHIVA CHANDRA JHA: Then he should not reply to any part of my question, and I am walking out.

(At this stage, the hon. Member left the Chamber)

श्री ग्रनन्त प्रसाद शर्मा : जितना उन्होंने प्रश्न किया उस का तो मैं जवाब दे दूं। उन्होंने कहा कि जब यह सवाल इस प्रकार का यहां 1904 RS-7.

म्राया या कुछ दिन पहले म्रखबार में जब यह समाचार छपा इस के संबंध में तो यह कार्यवाही **ग्रारम्भ हुई जो स्टेटमेंट में** दिया है उस से स्पष्ट है कि उन पर क्या ऐक्शन लिया गया और उन लोगों से किस प्रकार से जवाब मांगा जा रहा है। उन्होंने कहा कि सवाल ग्राने के बाद ही उन पर कार्यवाही शरू हुई। लेकिन स्टेटमेंट से ही पता चल जाता है कि हम सवाल के इंतजार में नहीं थे। इस के संबंध में पहले ही कार्यवाही की गयी है और इस से उनको संतोष होना चाहिए। जहां तक उच्चस्तरीय कमेटी बनाने की बात है उस का प्रश्न बिलकुल नहीं उठता ।

श्री राम लखन प्रसाद गुप्त (बिहार): उपसभापति महोदय, मैं तीन, चार सवाल पूछ्ंगा दो तीन मिनट में।

श्री उपसभापति : बहुत धन्यवाद ।

श्री राम लखन प्रसाद गुप्त : धन्यवाद की कोई बात नहीं है। चुंकि श्रापबहुत जल्दी कर रहे हैं इस लिये मेरा पहला सवाल है कि जो गोलमाल के मामले सामने ग्राये हैं क्या उसमें श्राप को यह ग्राभास होता है कि इस में ग्राप के सरकारी श्रधिकारियों की भी साजिश है। ...

श्री उपसभावति : एयर इंडिया के ग्रधि-कारियों की कहिये।

श्री राम लखन प्रसाद गुप्त : जी हां, एयर इंडिया के ब्रधिकारियों की भी क्या इस में साजिश है ? दूसरा प्रश्न यह है कि जो मुकदमों की बात कही गयी है कि ग्राप ने ग्रपने स्टेटमेंट में कहा है कि मुकदमें किये गये सिविल ग्रौर किमिनल, तो यह कितने हैं और किस किस के खिलाफ किये गये हैं। यह प्रश्न हमारे दो तीन स्पीकर्स ने उठाया है, लेकिन उस का जवाब साफ नहीं दिया गया है। मुझे इस में संदेह है कि जो समाचार टाइम्स ग्राफ इंडिया ने छापा है, उस में उन्होंने लिखा है :---

"According to Mr. Raghuraj, legal proceedings are being initiat-

श्री राम लखन प्रसाद गुप्ती

ed to recover the amount. The Airlines sources, however, say that there is little likelihood of the recovery."

इसलिए मुझे शक है श्रौर में भी इसके बारे में कुछ नहीं है। इसलिए इस पर साफ साफ बताइये।

तीसरा प्रश्न यह है कि इस विषय में 24-7-80 को लोक सभा में भी प्रश्न उठाये गये थे माल प्रैक्टिसेज के बारे में श्रीर उसमें यह भी कहा गया था कि ऐजेन्टों के साथ साथ जो ग्राफिसर्स हैं वे भी टिकट में डिस्काखंट लेते हैं। ग्रापने ग्राश्वासन दिया था कि इसकी जांच करायेंगे। तो कृपया इसके बारे में बताये कि क्या हुन्ना:

चौथे, 5 ग्रगस्त, 1980 को इसी राज्य सभा में इस प्रश्न को उठाया गया था जिसमें श्री जगदीश माथुर ग्रौर लाडली मोहन निगम ने म्रापको बहुत से उदाहरण दिये थे कि दिल्ली, फरीदाबाद श्रीर ब्रिट्न में किस तरह का गोलमाल होता था। उस समय भी श्रापने कहा था कि ग्राप इसकी जांच करेंगे। इस विषय में भी जानकारी दें।

श्रंतिम सवाल यह है कि 14 अगस्त 1980 को श्री ज्योतिर्मय बसू ने बताया कि पब्लिक ग्रंडरटेकिंग कमेटी की रिपोर्ट में यह बात आई है और रिपोर्ट में यह बात लिखी हुई है कि इस तरह की माल प्रेक्टिस चल रही हैं श्रीर श्री ज्योतिर्मय बसु ने मंत्री महोदय को पत्र भी लिखा है कि इस तरह की माल प्रेक्टिस चल रही है यह रिपोर्ट में है तो क्या ग्राप सी० बी० ग्राई० से इस बात की जांच करवाकर उनकौ प्राजीक्युट करेंगे ? ये पांच सवाल है जिनका उत्तर मैं चाहता हूं।

श्री ग्रनन्त प्रसाद शर्मा : उपसभापति महोदय, भ्रापने कहा है कि क्या इसमें एयर इंडिया के ग्रधिकारी भी शामिल है ? इसमें वह शामिल है या नहीं या उनकी जिम्मेदारी कहां तक है, मैंने इस कालिंग अटेशन का उतर में कहा है कि हमने जो जो कंसर्न ग्रधिकारी थे उनके खिलाफ प्रोसीडिंग शुरू की है, उनसे जवाब मांगा गया है ग्रीर उसके बाद ही इस बात का जवाब दिया जा सकता है कि कहां तक वे इसके लिए जिम्मेदार हैं।

श्री सवाशिव बागाईतकर (महाराष्ट्र): नम्बर बताइये।

What is the number of persons against whom enquiries are being made?

श्री ग्रनन्त प्रसाद शर्मा: जहां जहां ये ग्रधिकारी हैं

श्री सदाशिव बगाईतकर: नम्बर तो बताइपे जिनको ग्रापने नोटिस इश्यू विधे ₹?

श्री ग्रनन्त प्रसाद शर्मा: जहां तक ईस्ट एशिया का सवाल है ग्रीर जो इंफार्मेशन हमारे पास है उसके मुताबिक तीन ग्रादिमयों से जवाब मांगा गया है।

जहाँ तक हिन्द्स्तान में जो श्रापने बड़ोदा की बात की, उसके सम्बन्ध में मैं कह नहीं सकता हं कि कितने ग्रादिमयो से की है चुंकि वह यहां का मामला था ग्रौर हैड ग्राफिस से सम्बन्ध रखता है तो वहां के जो कंसर्न श्रध-कारी हैं उनके सम्बन्ध में कितनों से जवाब मांगा जाएगा, यह मैं ठीक तौर से कह नहीं सकता, लेकिन तीन के सम्बन्ध में पक्की तौर पर कह सकता हूं।

जहां तक लीगल प्रोसीडिंग किस किस के ऊपर हमने चलाई हैं, यह स्टेटमेट में साफ तौर से लिखा हुम्रा है कि सिचाय एक के जिसको स्रायाटा ने 31 मार्च तक टाइम दिया है कि इसको सैंटल करो, लेकिन बाकी जितने भी ऐजेन्ट है उन सब के ऊपर हमने लीगल कार्यचाही करने की बात कही है।

श्रीरामलखन प्रसादगुप्त: किस पर 💃 केस किया है, यह स्टेटमेंट में नहीं है कि

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सिविल या क्रिमिनल केस किस किस पर किया हैं ... (व्यवधान)

श्री श्रनन्त प्रसाद शर्मा : देखिये, मेरे पास यह है, जिनके पैसे नहीं मिले हैं, हम उन्हीं के सम्बन्ध में लीगल प्रोसीडिंग कर सकते हैं, इस में तीन ही ऐजेन्सी हैं श्रीर चौथी को टाइम दिया गया है 31 मार्च तक।

श्रीमन् इन्होंने कहा कि स्राफिसर्स भी कमीशन लेते हैं ...

श्री उपसभापति : डिस्काउंट लेते है ।

श्री ग्रनन्त प्रसाद शर्मा : डिस्काउंट कहिये या कमीशन, लेकिन मैं कहना चाहता हूं कि यह गलत बात है। कोई भी श्राफिसर कमीशन नहीं ले सकता है कानून के मुताबिक ग्रौर ग्रगर सावित हो कि कोई श्राफिसर कमीशन लेता है तो उसके ऊपर कार्यवाही की जाएगी ग्रौर कोई माननीय सदस्य इस तरह के केस को हमारे सामने ला सकते है तो उसके विरूद्ध कार्यधाही होगी।

श्रीमन, इन्होंने एक ग्रार सवाल किया कि दिल्ली, फरीदाबाद, लंदन, श्रीर किन किन जगहों का नाम लिया मुझे मालुम नहीं, उसका हवाला देते हुए इन्होने कहा कि मैने कोई जांच कराने का ग्राक्वासन दिया है। याद नहीं कि इस तरह का कोई सवाल हमारे सामने आया या हमने इसका कोई भ्राश्वासन दिया हो । जी०एस०ए० का सवाल जरूर इस सदन में ग्राया था। जैसे ग्रभी कालिंग अटेंशन में चार सवाल हमारे सामने आए और उसके साथ द्विया भर की बाते कहने लगे उस वक्त भी ऐसी बातें उठी थी । उस पर काफी हल्ला मचा था । सभापति महोदय ने मुझै याद है रूलिंग दी The question was only regarding USA. ग्रौर कोई सवाल नहीं था इसलिये ग्राम्वासन देने की कोई बात नहीं थी। उस समय ग्रौर कोई सवाल हमारे सामने नही था। जो सवाल हमारे सामने था उस संबंध में, हमने जवाब

दे दिया था। बाकी कोई जांच कराने का या कोई ग्राश्वासन देने का सवाल नहीं था।

श्री सदाशिव बागाईतकर: इसके पहले कि मैं इसके कुछ ग्रंश मंत्री जी को पढ़ कर सुनाऊं...

श्री उपसभापित: सवाल पूछिए पढ़नें की जरूरत नहीं । पढ़ा हुग्रा सबके सामने है ।

श्री सदाशिव बागाईतकर : जो पढंगा वह ही समझने के काम श्रा जाएगा। मेरा पहला सवाल यह है कि भ्रापका यह पब्लिक ग्रंडरटेकिंग है तो क्या जरूरत महसुस होती है इस पब्लिक सेक्टर ग्रंडर के किंग को चलाने के लिये एजेंट की नियक्ति करें ? अभी आपने दिनेश गी वामी जी को कहा कि श्रौर कम्प-नियां जो करती हैं वही हम लोग भी करते हैं। ग्रगर यही ग्रापका जवाब है तो इससे साफ मतलब और निष्कर्ष है कि इन्टरनेशनल कंप-नियां जो तौर तरीका ग्रपनाती हैं ग्रौर उसमें ग्रंडरटेकिंग होती है इसका बखान करने की जरूरत नहीं है तो क्या भ्रापने एयर इंडिया की खली छट देरखी है कि वह ऐसा करे ताकि भ्रापका विजनेस बढे ? यदि भ्रापके पब्लिक सेक्टर का एथिक्स है तो मै ग्राप्से जानना चाहता हं कि भ्राप इसको चला वयों रहे है ? जो सभी किस्म के एजेट लोग करते है ग्राहक को हासिल करने के लिये वहीं करने की छुट म्राप देंगे तो इससे क्या लाभ होने वाला है पिटलक सेक्टर चलाने में, यही मैं जानना चाहता हं। दूसरा मैं यह जानना चाहता हं कि क्यों ग्राप इसका फैसला नहीं करते कि यह काम ग्राप ग्रपने डिपार्टमेट, मिनिस्टरी की तरफ से करेंगे ग्रीर कोई प्राइवेट एजेंट की नियुक्ति नहीं कीरेंगे। तसल्ली के लिये मैं म्रापके लिये पढ़ रहा हं :

"Airlines sources say that one of the main reasons for this report was unbusiness like practices followed by the management.

(श्री सदाशिव बगाईतकर)

Number two is: Meanwhile it is learnt that the former Regional Director Hong Kong has contested the management's decision to punish him and other officers in charge..."

यह मैं श्रापसे कहना चाहता हं कि श्रापने जो नियक्तियां की हैं जिन श्रफसरों को सारा दायित्व सौंपा है वे स्राज चैलेंज कर रहे हैं किसी तरह से पैना-लाइज करने का । जो ग्रापने ग्रन-विजनेस लाइक मैथड ग्रडाप्ट किया है और जिसकी वजह से एयर इंडिया की घाटा हम्रा है, एयर इंडिया उससे काफी हद तक बदनाम हो चकी है। जो गप्ता जी ने ग्रीर माननीय सदस्यों ने यहां डिबेट का हवाला दिया उस से में आपकी याद ताजा करना चाहंगा कि उस वक्त इसकी चर्चा हुई थो। माल प्रेक्टिसेज एयर इंडिया में नहीं होनी चाहिये हम लोगों ने इसके ऊपर कोई उपाय नहीं किया है बल्कि यह बढ़ता ही चला जारहाहै। तोक्या मंत्री महोदय हम को ग्राश्वासन दे सकते हैं कि ग्राइन्दा एयर इंडिया इस तरह के द्वारा श्रथना कोई विजनेस नहीं करना चाहेंगे ?

श्री श्रमन्त प्रसाद शर्मा: उपसमापित महोदय, हमारे मित्र बागाईतकर जी यह जानते हैं कि पिंकलक संक्टर श्रंडरटे किंग का जो भी काम चलता है उसके लिये पार्लियामेंट कमेटी है। वह देखती है श्रीर जांच भी करती है श्रीर कहीं पर कमी बेसी होती है तो वह सरकार के पास श्राती है। हम जिन सिकारिशों को ठीक नहीं समझते हैं उस पर हम कार्रवाई करते हैं। श्रमी श्रापने कहा श्रीर एक शब्द का बहुत प्रयोग किया जिसको मैं नहीं करना चाहता था पर शायद किये बगैर उत्तर पूरा नहीं हो सकता इसलिये मैं

जबाब में मैं इसका जिक्रकरूंगा। इन्होने ग्रन्डर कटिंग की बात कही है। ग्रन्डर कटिंग की जो बात चलती है वह मझे मालम नहीं है। मैं इसको किस तरह से लोगों के सामने रखं? इनको समझना चाहिए कि एयर इंडिया एक इन्टरनेशनल एयर लाइन है जिसको दूसरे देशों की एयर लाइन्स के साथ मुकाबला करना पड़ता जब हम यह कहते हैं कि जो दूसरी एयर लाइन्स हैं, वह भी एपाइन्टमेन्टस करती हैं ग्रीर हम भी एपाइन्टमेन्टस करते हैं तो इसमें गलती इनको कहां नजर भ्राती है? इनको कोई गलती नजर आती है तो उसको हमें बताना चाहिए ।

श्री उपसभापति : इनका कहना है कि जी० एस० ए० की एपाइन्टमेन्टस मत कीजिये ।

श्री श्रनन्त प्रसाद शर्मा: उपसभापित महोदय, मैं यही कह रहा था कि जी॰ एस॰ ए॰ की एपाइन्टमेन्टस हमें क्यों करनी पड़ती है। वहां पर ज्यादा से ज्यादा बिजनेस करने के लिए श्रीर श्रपने काम को श्रागे बढ़ाने के लिए हमें यह एपाइन्टमेन्टस करनी पड़ती हैं। हम उनकी एपाइन्टमेन्ट उनसे दोस्ती करने के श्रीर मोहब्बत करने के लिए नहीं करते हैं। दूसरी एयरलाइन्स के मुकाबले में काम करने के लिए श्रीर श्रपना बिजनेस बढ़ाने के लिए हम उनकी एपाइन्टमेन्ट करते हैं। दूसरी एयरलाइन्स के मुकाबले पंकाम करने के लिए हम उनकी एपाइन्टमेन्ट करते हैं। दूसरी एयरलाइन्स जी॰ एस॰ ए॰ एपाइन्ट करती हैं तो उनका मुकाबला करने के लिए हमें ऐसा करना पड़ता है।

श्री सदाशिव बागाईतकर : एरो फलोट के यास ऐसी कोई एजेन्सी नहीं है।

श्री ग्रानःत प्रतःद शर्ना : एरो फजोट जिस देग की एपरलाइन्स है, 7

वह ऐसा नहीं करते हैं तो मैं नहीं जानता लंकिन मैं बहत सी वातें नहीं कहना चाहता हं। इतना ही कष्ट कर खत्म करना चाहता हं कि हर देश का अपना काम चलाने का तरीका होता है। एरो पले ट का अपना तरीका होगा, अमेरिका का अपना तरीका होगा ब्रिटेन का श्रपना तरीका होगा. लेकिन हमारा अपना तरीका है। उसी से हम अपनी एयर लाइन को हैं हम किसी की नकल करते हैं। मकाबल में काम करने के लिए हमें ऐसा करना पड़ता है जिससे कि हमारा विजनस सके बढ संकें उससे हम लाभ उठा कम्पीटिटिव बिजनेस है, इसलिए हमको यह करना पड़ता है। हमने कटिंग का समर्थन नहीं किया है। मैंने इतना कह कर खत्म किया था कि करती हैं, वह जो दसरी एयर लाइन्स हमको पडता भी करना ग्रपने बिजनेस चलाने के लिए. को इन रेस्पेक्ट एपाइन्टमन्टस ग्राफ जीं एस० ए०, हमें ऐसा करना पड़ता है। यहकोई नई बात हमारे नहीं है। मझे एक बात ग्रौर कहनी है जिसका उत्तर देना बहत जरूरी है भ्रौर वह यह है कि हमारे किसी रीजनल डाईरेक्टर ने हमारे किसी फैसले को चेलेन्ज किया है, यह बात इन्होने कहीं है। कोई फैसला तो हमने ग्रभी तक नहीं किया है । हमने जो कनसर्न व्यक्ति है उनसं यह पूछा है कि इसमें आपकी जिम्मेदारी कहां तक है। जवाब देंगे । उसके बाद फिर हम फैसला करने फैसला करेंगे ≀ लेकिन के बाद अगर कोई इसको नहीं मानता है कि हिन्द्स्तान में, भारत में, श्रपने देश में, हर प्रादमी को यह हक है कि वह चाह सरकारी फैसला हो या गैर-सरकारी फैसला व्यक्तिगत फैसला हो, उसको चेलेन्ज कर सकता है। इसमें श्रापको

क्यों शिकायत है। कोई हमारे फैसले को चेलेन्ज करेतो इसमें ग्रापको शिकायत हो सकतो है ? ग्रगर हमारे फैसले को चेलेग्ज करता है तो हम उस को देखेंगे उसकी को देंखेंगे कि वहां पर कहां गलती है। चैलेंग्ज करने के बाद जिस ग्रथोरिटी के पास जिस ग्रधिकारी के पास ग्रौर जिस जगह पर चेलेन्ज करेंगे वहां पर फैसला हो ज(एगा इसमें अ। पको वयों परेशानी हो रही है। मैं कहता हं कि अगर कोई हमारे फैसले को चेलेन्ज करता है तो स्राथ इसके लिए क्यों परेशान होते हैं। आए दिन भाव हमारी गलती निकालते रहते हैं श्रोर हमारे सही निर्णय को भी गलत कहते रहते हैं। हमें उससे कोई दुख नहीं है। हमारे देश में जो तरीका ऋपनाया रहा है वह कोई नया काम हम नहीं कर रहे हैं।

श्री उपसभापति : मैं माननीय सदस्यों को भी धन्यवाद देता हं ग्रीर माननीय मंत्री जी को भी धन्यवाद देता हूं कि उन्होने बहत थोड़ समय में काम समाप्त कर दिया। Now, we take up Special Mentions, I would request hon. Members to take only five minutes each.

REFERENCE TO THE REPORTED INCIDENTS OF ATROCITIES BY POLICE ON HARIJANS AND BACK-WARD CLASSES ΤN **MADHYA** PRADESH

श्री प्यारेलाल खंडेलवाल (मध्य प्रदेश): उपसभापति जी, हमारे देश के ग्रनेक भागों में हरिजनों ग्रौर ग्रादिवासियों महिलाग्रों पर लगातार पिछले साल भर से ग्रत्याचार बढते जा रहे हैं। मध्य प्रदेश में इन ग्रत्याचारों की सीमा हो गई है। ग्रभी कुछ दिन पहले खण्डवा में एक हरिजन विधायक श्री सखाराम पटेल को जो कि भूतपूर्व मंत्री थे, वहां के थानेदार ने ख्लेग्राम मारने की धौंस दी।बीच में एक घटना ग्वालियर में हुई जहां पर 25 जनवरी को रात को स्टेशन पर महिलाओं को